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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

**Notification No. 3/2022-Customs (ADD)**

New Delhi, the 24<sup>th</sup> January, 2022

G.S.R. (E).- In exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), the Central Government revokes the anti-dumping duty imposed on “PVC Flex Films”, falling under Chapter 39 of the First Schedule to the said Act, originating in or exported from China PR and imported into India and hereby rescinds the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 42/2016-Customs(ADD) dated the 8<sup>th</sup> August, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 776(E), dated the 8<sup>th</sup> August, 2016, except as respect things done or omitted to be done before such rescission.

[F. No. CBIC-190354/1/2022-TRU Section-CBEC]

(Rajeev Ranjan)  
Under Secretary to the Government of India

Note: The principal notification No. 42/2016-Customs (ADD) dated the 8<sup>th</sup> August, 2016 was published *vide* number G.S.R. 776 (E), dated the 8<sup>th</sup> August, 2016 and last amended by notification No. 38/2021-Customs (ADD) dated the 30<sup>th</sup> June, 2021 published *vide* number G.S.R. 456(E), dated the 30<sup>th</sup> June, 2021.